



2026:AH:21982

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1363 of 2026

Hasib Ahamad

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kripa Shankar Tiwari, Rahul Dwivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rahul Dwivedi, learned counsel for the writ petitioner and Sri Anoop Kumar, learned Addl. Chief Standing Counsel for the State.
2. The grievance of the writ petitioner is that he is a Safai Karmchari who was appointed on 16.12.2008. He met with an accident on 02.11.2023 and he was on medical leave from 03.11.2023 to 07.08.2024, however, the said period has not been treated to be as medical leave.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 2, 2026

N.S.Rathour

(Vikas Budhwar,J.)